

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 606  
IB-909/PB/2020  
IA/4669/2020

**IN THE MATTER OF:**

**M/s. DMI Finance Pvt. Ltd**

**...PETITIONER**

**Vs.**

**Mr. RM Garg**

**...RESPONDENT**

**Section**

**U/s 95(1) of IB Code, 2016**

**Order delivered on 15.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

:Mr. Vipul Ganda, Ms. Avnika  
Mishra, Mr. Ishan Upadhaya,  
Adv.

**For the Respondent**

:Adv Rohan Goel

**ORDER**

Ld. Counsel for the Petitioner is present and submitted that they have filed a valid AFA of proposed IRP and the same is now available on e-portal. Order in this matter is **reserved**.

**IA/4669/2020**

This is an application filed to bring on record Delhi High Court order dated 12.10.2020. The said order is taken on record. The IA stands **disposed** of.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**